File No. N - 17 / 145 / 2019 - NM (Part)
Government of India
Ministry of Law & Justice
(Department of Justice)
********** Jaisalmer House, 26-Mansingh Road,
New Delhi – 110011
Dated: 13th February, 2020

OFFICE MEMORANDUM

Subject: Record of Discussion of the Meeting held for improving India's ranking in World Bank Report on Doing Business for parameter of "Enforcing Contracts" on 07.02.2020 – Regarding.

Please find enclosed herewith Record of Discussion of the Meeting held on 07.02.2020 in New Delhi to discuss the progress on the action required to be taken by the concerned Departments for improving India's ranking in World Bank Report on Doing Business for "*Enforcing Contracts*" indicator for your kind information, record and necessary action.

(Ashok Kumar)
Deputy Secretary
Tel. No. 011-23072136

Encl: As above

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Registrar General, High Court of Bombay, Mumbai
3. The Registrar General, High Court of Karnataka, Bengaluru
4. The Registrar General, High Court of Calcutta, Kolkata.
5. The Secretary (Law), Government of NCT of Delhi, New Delhi
6. The Prl. Secretary (Law), Government of Maharashtra, Mumbai.
7. The Principal Secretary (Law), Government of Karnataka, Bangluru.
8. The Secretary (Law), Government of West Bengal, Calcutta.
9. Shri Surinder S. Rathi, Member (Processes), B Block, 8th floor, Additional Building Complex, Supreme Court of India, New Delhi – 110001.
10. Ms. Supriya Devasthali, Director, DPIIT.
11. Shri Soumendra Nath Das, Registrar, Commercial Appellate Division, High Court of Calcutta
12. Shri P.K. Goel, Deputy Secretary, Department of Law Government of NCT Delhi.

Copy to:

1. Shri Ravinder, Joint Secretary, DPIIT
2. PPS to Secretary (Justice)
3. PPS to Joint Secretary (National Mission), Department of Justice, Jaisalmer House, New Delhi

RECORD OF DISCUSSION OF THE MEETING HELD ON 07.02.2020 AT 5.00 P.M. IN DEPARTMENT OF JUSTICE TO DISCUSS PROGRESS ON VARIOUS ISSUES RELATING TO "*EASE OF DOING BUSINESS*" ON PARAMETER OF "*ENFORCING CONTRACTS*".

A follow-up meeting was held on 07.02.2020 (Friday) at 5.00 P.M. in the Conference Hall of the Department of Justice, to discuss the progress on the reforms to be implemented in respect of "*Enforcing Contracts*" under "*Ease of Doing Business*" under the Chairmanship of Shri G. R. Raghavender, Joint Secretary, Department of Justice. A list of participants is attached as **Annexure**.

The following parameters were discussed by the Joint Secretary, Department of Justice with all the High Courts and Governments:

1. Infrastructure
2. Action Plan
3. Pecuniary Jurisdiction
4. Training Calendar
5. Contributors to World Bank Doing Business Report
6. Identification of commercial disputes as per Section 2 (1) (c) of the Commercial Courts Act, 2015
7. E-filing
8. E-Summons
9. Pre-institution Mediation
10. Case management Hearing
11. Data
12. Publicity Material

The following decisions were taken during the meeting:

Infrastructure

Bengaluru: The Joint Secretary mentioned that Letter of BSNL dated 27.01.2020 to RG, HC of Karnataka has been received by this Department regarding availability of a built up space on rental basis for setting up of 10 dedicated Commercial Courts.

The JS advised the representatives that negotiations regarding rental amount should take place at earliest. The JS mentioned that the deadline for establishing dedicated commercial courts in Bengaluru and Kolkata is 15th February, 2020.

Delhi: Adequate infrastructure (building, furniture, equipment, etc) and all facilities of eCourts to commercial courts have been made available.

Mumbai: The representatives from Mumbai mentioned that separate independent space is not available however adequate infrastructure (building, furniture, equipment, etc) and all facilities of eCourts to commercial courts are available.

Kolkata: The Joint Secretary requested that the new deadline for setting up and establishing commercial courts for Kolkata and Bengaluru has been fixed as 15th February, 2020. The representatives from Kolkata are requested to set up the three additional dedicated commercial courts with adequate infrastructure, judges and support staff by 15th February, 2020.

The Joint Secretary advised that discussions should take place with PWD to determine an estimate for renovation. The Joint Secretary further directed to share the correspondences of this Department with the High Court of Karnataka and Government of Karnataka for the High Court of Calcutta to pursue the matter and achieve the deadline of 15th February, 2020.The same has been shared on 11.02.2020

Identification of Commercial Cases

The Joint Secretary had mentioned that there needs to be identification of Commercial Cases as per Section 2(1)(c) of the Commercial Courts Act, 2015.

Delhi: Adequate number of commercial cases have been identified.

Mumbai: The representatives from Mumbai mentioned that they were in the process of collating information. The Joint Secretary requested that information

of Doing Business to immediately start outreach activities and publicity of reforms implemented till date in your city.

This Department was further requested by the Secretary, DPIIT during the review meeting to draft a Media Plan. The draft Media Plan has been shared with the representatives from Delhi, Mumbai, Kolkata and Bengaluru for comments and taking necessary action on 11.02.2020.

The Meeting ended with a vote of thanks to the chair.

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Annexure

List of participants.

1. Shri G.R. Raghavender, Joint Secretary, Department of Justice.
2. Shri Sunil Kumar Sharma, Additional Secretary (Law), GNCTD.
3. Shri Abhilash Malhotra, Metropolitan Magistrate, Tis Hazari Courts, Delhi
4. Ms. Supriya Devasthali, Director, DPIIT.
7. Shri Giridhar G. Pai, Director, Department of Justice.
8. Shri Ashok Kumar, Deputy Secretary, Department of Justice.
9. Dr. PP Mitra, Consultant, National Mission for Justice Delivery and Legal Reforms
10. Smt. B. Bhavana Rao, Consultant, National Mission for Justice Delivery and Legal Reforms
11. Shri Rituj Chopra, Consultant, National Mission for Justice Delivery and Legal Reforms

Present through Video Conferencing

1. Shri Soumendra Nath Das, Registrar (Commercial Courts Division), High Court of Calcutta
2. Shri Kallol Chattopadhyay, Registrar (Listing), High Court of Calcutta
3. Shri Arup Basu, Joint Secretary, Judicial Department, Government of West Bengal
4. Shri R.S. Pavaskar, Central Project Coordinator, High Court of Bombay, Mumbai
5. Shri Yogesh A. Rane, Incharge Registrar (Inspection-I), High Court of Bombay, Mumbai
6. Shri Y.H. Ameta, Legal Advisor-cum-Joint Secretary, Law and Judiciary Department, Mantralaya, Mumbai
7. Shri S.B. Vastramath, Principal Law Secretary, Government of Karnataka
8. Shri Laxminarayana, Additional Law Secretary, Government of Karnataka
9. Shri Narayana Manjunat Bhat, Central Project Coordinator, High Court of Karnataka